GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1279 TO BE ANSWERED ON 08.12.2025

WELFARE SCHEMES FOR GIG WORKERS AND DELIVERY PERSONNEL

1279. DR. SAMBIT PATRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has introduced or planning to introduce any welfare scheme to cater to the welfare of gig workers and delivery personnel working with e-commerce, food delivery and ride-hailing platforms in the country;
- (b)if so, the details thereof including provisions for health insurance, accidental coverage, pension and skill development;
- (c)the details of the steps taken by the Government to enhance the enrollment of such gig workers and delivery personnel under these schemes in Odisha;
- (d)whether the Government has collaborated with State authorities or private aggregators to extend these benefits to gig workers in the country, if so, the details thereof; and
- (e)the details of the steps taken/being taken by the Government to create a centralized database or welfare board for gig workers in the country for effective implementation of the schemes?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes.

The Ministry of Labour and Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive Centralised National Database of Unorganised Workers including platform workers, migrant workers, etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

The Ministry of Labour and Employment has also launched the e-Shram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., e-Shram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

To maximise registration of platform workers on e-Shram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for formulating the social security framework for gig and platform workers.
